

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 3
CP (IB) No.39/Chd/HP/2024

IN THE MATTER OF:

Indian Bank

...Petitioner

Vs.

Sh. Devinder Nath Sharma

...Respondent

Under Section: 95, IBC 2016

Order delivered on 14.02.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the petitioner

: Mr. Dharam Paul Garg, Advocate

ORDER

The present petition has been filed under Section 95 for initiation of CIRP against the respondent/personal guarantor. No RP is proposed in the present petition, therefore, Mr. Navneet Gupta is appointed as RP under Section 97 of Code IBBI panel of IPs under Section 97 of the Code. Concerned LRA is directed to check and verify his antecedents during the course of the day.

Credentials of Mr. Navneet Gupta, RP has been checked and verified by the concerned LRA. As per the said report, no adverse remark has been found against the said Insolvency Professional in the website of ibbi.gov.in. RP is directed to comply with the provisions of Section 99 of the I&B Code, 2016 and to file report within ten days and supply copy of the report to the financial creditor(s) as well as to the personal guarantor. The RP shall file affidavit of service with proof. Objections if any, be filed

by the creditor(s) as well as personal guarantor within one week after receiving the report. Response thereto, if any, be filed within next one week with a copy in advance to the counsel opposite. Learned counsel for the petitioner is directed to inform the RP about his appointment during the course of the day. Let the matter be listed on 03.04.2024.

Sd/-
(L. N. GUPTA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Tanvi